



2026:AHC:124794

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 4270 of 2026

Pravesh Prabhakar

.....Applicant(s)

Versus

State Of U.P. And 2 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Arun Kumar Bhatt, Vijay Kumar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

1. Compliance affidavit filed on behalf of State by learned AGA is taken on record.
2. Heard learned counsel for the applicant as well as the learned A.G.A. for the State and perused the record.
3. This application has been moved on behalf of the applicant seeking anticipatory bail in Case Crime No. 88 of 2026 under Sections 69, 89, 115(2), 351(3), 324(2) BNS, Police Station Allau, District Mainpuri.
4. It has been submitted by the learned counsel for the applicant that applicant is innocent and has been falsely implicated in the present matter due to ulterior motive. It is further submitted that the allegation against the applicant is that he established physical relations with the prosecutrix on the false promise of marriage. Learned counsel further contends that the applicant has no concern with the allegations levelled against him and has not committed any offence as alleged by the prosecution. It is submitted that the complainant/prosecutrix is the daughter of the applicant's maternal uncle (Mama), a widow lady aged about 35 years, having a six years' old son and applicant is aged about 27 years' old boy. It is further submitted that owing to the applicant's employment in the Railway Department, the prosecutrix expressed her desire to marry him; however, the applicant as well as his family declined the proposal. Aggrieved by such refusal, the prosecutrix allegedly lodged the present false and fabricated case against the applicant. It is next submitted that if there was any relationship between applicant and prosecutrix, the same was

consensual in nature. It is next submitted that apart from the present case, applicant is not having any other criminal history. It is next submitted that applicant is having apprehension of arrest by the police any time in the above-mentioned case, whereas there is no credible evidence against him. If the applicant is enlarged on bail, he will not misuse the liberty and will cooperate with the investigation/trial.

5. Per contra, learned A.G.A., however, opposed the prayer for anticipatory bail but could not dispute the fact that as per report submitted by I.O., when victim/prosecutrix was produced before the Medical Officer, she refused for her medical examination and there is no cogent evidence on record with regard to causing of miscarriage of the victim.

6. In **Sushila Aggarwal and others vs. State (NCT of Delhi) and another, (2020) 5 SCC 1**, the Hon'ble Apex Court has settled the law on the subject finally by holding that the anticipatory bail need not be of limited duration invariably. In appropriate case, it can continue upto conclusion of trial. It has been further held therein that anticipatory bail granted can, depending on the conduct and behavior of the accused, continue after filing of the charge sheet till trial. It has been further held by the Hon'ble Apex Court that while considering an application for grant of anticipatory bail, the court has to consider the nature of the offence, the role of the person, the likelihood of his influencing the course of investigation, or tampering with evidence including intimidating witnesses, likelihood of fleeing justice, such as leaving the country, etc. It has further been held that Courts ought to be generally guided by considerations such as the nature and gravity of the offences, the role attributed to the applicant, and the facts of the case, while considering whether to grant anticipatory bail, or refuse it. Whether to grant or not is a matter of discretion.

7. Considering the settled principles of law regarding anticipatory bail, nature of accusation, role of applicant and all attending facts and circumstances of the case, without expressing any opinion on the merits of the case, in my view, it is a fit case for anticipatory bail to the applicant till the trial.

8. The application is **allowed** accordingly.

9. The applicant-**Pravesh Prabhakar** involved in the aforesaid case crime shall appear before the trial court/Investigating Officer, as the case may be, within 15 days from the date of this order and shall be released on anticipatory bail till the end of trial on furnishing a personal bond of Rs.50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions:-

(i) The applicant shall make himself/herself available before the Investigating Officer/Court concerned on the date fixed in the matter and will cooperate in the investigation/trial.

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to any police office.

(iii) The applicant shall not leave India without the previous permission of the Court and if he/she has passport, the same shall be deposited by him/her before the S.S.P./S.P. Concerned.

10. In case of default of any of the conditions, the same may be a ground for cancellation of protection granted to the applicant.

(Jai Prakash Tiwari,J.)

June 2, 2026

KK Patel